की आज्ञा नहीं देंगे ? यह कोई तरीका नहीं है। मैं आप की बात मानता हूं इसी लिए आप कहते हैं कि मैं बैठ जाऊं। जो ज्यादा शोर मचाते हैं उनको आप आज्ञा दे देते हैं आप कहेंगे तो मैं बैठ जाऊंगा, लेकिन मुझे आप आज्ञा दीजिये।

अध्यक्ष महोदय : मैं आप को आज्ञा देने से इन्कार नहीं किया। उनको जवाब देने दीजिये। मेरा विचार तो यह है कि आप का प्वाइंट आफ आर्डर कभी प्वाइंट आफ आर्डर होता ही नहीं। मैं आपको मुबारकबाद दूंगा अगर जो आप कहेंगे वह प्वाइंट आफ आर्डर होगा।

श्री कंवर लाल गुप्त : मेरा कहना यह है कि जो सवाल हो उसके मुताबिक रेलेवेंट क्वेश्चन होना चाहिये और रेलेवेंट आन्सर भी होना चाहिए। यह रूल्स के मुताबिक होगा। लेकिन देखना यह है कि जो कुछ फ्री सोसायटी के नाम से कहा गया हैव ह यू० के० गवर्नमेंट की फेवर करता है। एक पक्ष ऐसा है जो रशियन गवर्नमेंट को फेवर करता है। हिन्दुस्तान की लाबी नहीं बनती। इसी लिए मैं कहता हूं कि रेलेवेट बात होनी चाहिये, और किसी तरह की बात नहीं होनी चाहिये।

अध्यक्ष महोदय : यह प्वाइंट आफ आर्डर नहीं है। इन मामलों में हमें थोड़ा शांति से काम लेना चाहिये। यह मसले गम्भीर होते हैं, लेकिन जब ज्यादा शोर शराबा होता है तब सारी बात खत्म हो जाती है। इतना गम्भीर मामला है और उसको आप शोर सार में ही खत्म कर रहे हैं।

13.00 hrs.

SHRI SURENDRA PAL SINGH : The hon. Member said that while on the one hand we say that we have an open society and the freedom of the press etc., yet we apply double standards in regard to our dealings with foreign correspondents, and that we allow the Russian correspondents to pay a visit to a number of places within the country and they are free to go anywhere they like and the same facilities are not given to others. In this connection, may I say that this is not correct ? We treat every body on equal terms, and all foreign correspondents are free to go wherever they like, and so long as their reporting is not false and malicious, we do not interfere.

In regard to the case of the BBC also, this action has not been taken against this particular individual who represents the BBC in this country. The action has been taken against the organisation, and for whatever they have done there, and we have nothing against the person concerned. But since the action has been taken against the BBC, it is natural that this gentleman should wind up his work here and give up the work altogether.

The other question was about whether there was any plan to reopen talks with the BBC. I have already said that there is no such intention, because they did not carry out the conditions that were laid down by us and therefore, the case is closed, and the question of reopening talks does not arise.

— --

13.02 hrs.

PAPERS LAID ON THE TABLE

Notification under Press and Registration of Books Act

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : I beg to lay on the Table a copy of the Registration of Newspapers (Central) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 721 in Gazette of India dated the 2nd May, 1970, under sub-section (2) of section 20A of the Press and Registration of Books Act, 1867. [*Placed in Library. See* No. LT—4069/70]

Taxes, Entry of Goods into Calcutta Metropolitan Area Act, 1970

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH) : On behalf of Shri B.S,